

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 314
(IB)-1106(ND)18
New IA- 1914/2024

IN THE MATTER OF:

M/s. Panipat Texo Fabs Pvt. Ltd. ... Applicant/Petitioner

Versus

M/s. Exclusive Overseas Pvt. Ltd. ... Respondent

Under Section: 9 of IBC, 2016

Order delivered on 07.05.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Liquidator : Adv. Swaralipi Deb Roy for Shri Akash Shinghal,
Mr. Partho Bhattacharya Advocate

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA- 1914/2024: The IA has been preferred by the Liquidator for taking 6th Progress Report on record.

For the reasons stated therein, the IA is allowed and the report is kept on record, subject to all just exceptions.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)